

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**M.A. No. 97 OF 2022**

**IN**

**ORIGINAL APPLICATION No. 05/2020**

**IN THE MATTER OF:**

Rita Sharma & Ors.

...Applicant(s)

Versus

State of Himachal Pradesh & Ors.

...Respondent(s)

**INDEX**

**LDOH: 23.10.2024**

**NDOH: 17.02.2025**

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 Executive Officer  
**Municipal Council, Hamirpur**  
 Hamirpur (H.P.)  
 Through

Dr. Vikrant Narayan Vasudeva, Advocate

Mr. Rohit Lochav, Advocate

A2/112 (LGF), Safdarjung Enclave, New Delhi-29

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Place: New Delhi

Filed on: 28.12.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

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M.A. No. 97 OF 2022

IN

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IN THE MATTER OF:

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**AFFIDAVIT IN COMPLIANCE OF ORDER DATED 23.10.2024**

I, Ajmer Singh S/o Sh. Ganga Ram aged about 57 years, working as Executive Officer, Municipal Council, Hamirpur, Himachal Pradesh, presently present at M.C. Hamirpur, do hereby solemnly affirm and sincerely declare as under:-

1. I state that I am the authorized person of the Municipal Council, Hamirpur, Himachal Pradesh, as such I am competent to swear this Affidavit. I state that I am well acquainted with the facts and circumstances of the case based on records. That nothing material is suppressed thereof.

ATTESTED  
  
 Baldev Singh Phul  
 Notary Public  
 Dist. Courts Hamirpur (H.P.)

2. I state that present Affidavit is being filed in compliance of the order dated 23.10.2024 passed by this Hon'ble Tribunal in the present case.
3. I state that Municipal Council, Hamirpur has formulated the Solid Waste Management Plan in 2018. True copy of Solid Waste Management Plan 2018, Hamirpur is attached herewith as **Annexure-1**.
4. I state that as per the census conducting in 2011, the population of Municipal Council Hamirpur is 17604, which is spreading in the area of 5.24 kms and divided in 11 wards.
5. I state that as per action plan of 2018 the waste generated (TPD) within the limit of Municipal Council Hamirpur was approximately 3714 kgs (Bio-degradable) and 1623 kgs (Non-Biodegradable).

6. I state that the Municipal Council, Hamirpur is clearing the legacy waste and daily waste separately. That following are the sites for waste clearance:

- a. Legacy Waste Clearance Site at SWM Plant Dughneri.
- b. Daily Waste Clearance Site at SWM Plant Dughneri

#### **DAILY WASTE**

7. I state that Municipal Council, Hamirpur receives approximately 6.87 tons per day of fresh waste, and has a clearance capacity of 7.2 tons per day. Thus, daily waste is being cleared on a daily basis.

**ATTESTED**

**Baldev Singh Phul**  
Notary Public  
Distt. Courts Hamirpur (H.P)

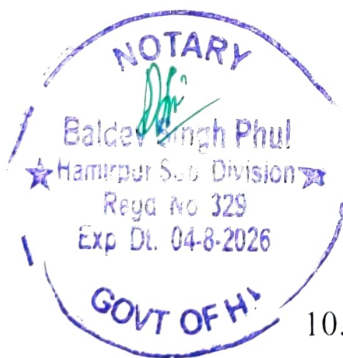


**LEGACY WASTE**

8. I state that the Municipal Council, Hamirpur floated an online tender for clearing and processing of legacy waste at SWM Plant Dughneri vide letter No.2321 dated 24-12-2022 .
9. I state that the M/s Suntan Life having its office at 140, Sector 6,**Panchkula (Haryana)**was the successful bidder in the above-said tender as it met all the required technical specifications and had the required infrastructure to deal effectively requiring waste disposal and management. That M/s Suntan Life had already an established network as part of their waste disposal and management with established site at **Ambala, Haryana.** Municipal Council, Hamirpur executed an agreement dated 14.03.2023 with M/s Suntan Life for clearing and processing of Legacy Waste. M/s Suntan Life as part of waste processing and management after carrying out due processing at Hamirpur carries the waste to its site to Ambala and then to **Kundli (Sonipat) and Jatwar (Ambala)** and refused derived fuel (RDF) material is sent to Ultratech Cement Plant **Bagha (Himachal Pradesh)** for final disposal. True copy of agreement dated 14.03.2023 is attached herewith as **Annexure-2.**
10. I state that the M/s Suntan Life from 16.05.2023 to 29.12.2023 processed 5361.46 tons of legacy waste.
11. I state that Municipal Council, Hamirpur engaged NIT, Hamirpur in November, 2023 to assess the quantum of legacy

**ATTESTED**

**Baldev Singh Phul**  
 Notary Public  
 Distt. Courts Hamirpur (H.P)



waste present, the topographic survey was conducted on 29.12.2023 and report of the same was provided to Municipal Council, Hamirpur on 18.01.2024, wherein it was found that approximately 16800 tons of legacy waste was present as on 29.12.2023.

12.I state that the M/s Suntan Life from 30.12.2023 to 30.04.2024 processed 7682.571 tons of legacy waste.

13.I state that M/s Suntan Life from 01.05.2024 to 28.06.2024 processed 9022.59 tons of legacy waste.

14.I state that by 28.06.2024, M/s Suntan Life processed 16800 tons of legacy waste, however it was found on clearing that legacy waste was still remaining at site.

15.I state that therefore, a further request was made to NIT, Hamirpur to make a fresh assessment vide office letter No. 703 dated 26.06.2024. The aforesaid Survey was done on 01.08.2024 and report was received vide diary No. 1485 dated 18.10.2024. The quantity of legacy waste was found as on 01.08.2024 to be approximately 10,150 tons. True copy of report dated 18.10.2024 is attached herewith as **Annexure-3**.

16.I state that following are the amounts of legacy waste cleared till date:

16.05.2023 to 29.12.2023 – 5361.46 tons

30.12.2023 to 30.04.2024 – 7682.571 tons

01.05.2024 to 28.06.2024 – 9022.59 tons

ATTESTED

Baldev Singh Phul  
Notary Public  
Distt. Courts Hamirpur (H.P.)



29.06.2024 to 01.08.2024 – 931.92 tons

02.08.2024 to 15.12.2024 – 3541.11 tons

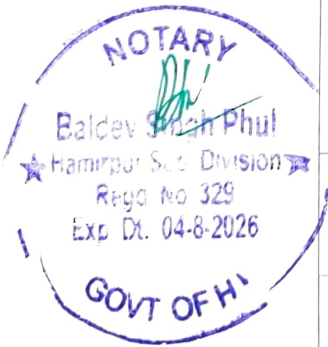
17.I state that as per NIT Survey 01-08-2024 total legacy at SWM site was 10150 tons. Municipal Council Hamirpur cleared / processed legacy waste w.e.f. 02.08.2024 to 15.12.2024 approximately 3541.11 tons.

18.I state that remaining legacy waste is approximately 6608.89 tons.

19.I state that earlier, the average capacity to clear the legacy waste on daily basis has been enhanced to approximately 107 tons per day.

20.I state that the Municipal Council, Hamirpur is planning to clear the legacy waste in the following manner :-

S. No.	PARTICULARS	NO. OF DAYS
1.	Approximate time to require to process the legacy waste on the basis of daily average	6608.89/107 tons per day equals to 62 days (approx)
2.	Approximate of work affected due to weather/snowfall	22 days
3.	Machineries Technical Fault & Repair Maintenance approximate	22 days



ATTESTED

Baldev Singh Phul  
Notary Public  
Distt. Courts Hamirpur (H.P)

4.	Approximate total time required	106 days
5.	Period of legacy waste processing	16-12-2024 to 31-03-2025
6.	Target month	31 March 2025

*[Signature]*  
Executive Officer  
**DEPONENT**  
Municipal Council  
Hamirpur (H.P.)

**VERIFICATION:**

Verified at Hamirpur on this 23<sup>rd</sup> day of December, 2024 that the contents of my above affidavit are true and correct to my knowledge based on the official records and no part of it is false and nothing material had been concealed there from.

*[Signature]*  
Executive Officer  
**DEPONENT**  
Municipal Council  
Hamirpur (H.P.)



Identified by Sh. Ankit Sharma, D.M.C. Hamirpur

23.12.24  
Certified that above Affidavit/Declaration declared before me on 23-12-24 by Sh./Smt. Ankit Singh who is identified by Sh. Ankit Sharma who is personally known. The contents of above affidavit has been readover and explained to the executant/deponent.

*[Signature]*  
BALDEV SINGH PHUL  
NOTARY PUBLIC  
Hamirpur (H.P.)

**ATTESTED**  
*[Signature]*  
Baldev Singh Phul  
Notary Public 23.12.24  
Distt. Courts Hamirpur (H.P.)

**Solid Waste Management Action Plan****For Municipal Council Hamirpur**

1. **Basic description/profile of ULB:** Population of M.C. Hamirpur -**17604** (as per census 2011), Area- **5.24 km.**, wards- **11 Nos.**

Sr. No.	Ward Name	Population	No. of Household
1	Heera Nagar	3421	868
2	Krishna Nagar	1334	344
3	Pratap Nagar	1556	413
4	Shiv Nagar	1067	246
5	Brij Nagar	1278	328
6	Gandhi Nagar	608	121
7	Dev Nagar	1363	353
8	Naya Nagar	2159	568
9	Roop Nagar	1181	302
10	Ram Nagar	1279	268
11	Subhash Nagar	2358	539
<b>Total</b>		<b>17604</b>	<b>4350</b>

2. **Land availability status:** The ULB has identified and got the land parcel transferred in the name of UD/ULB measuring **0.65hectare** hectare at **Dagneri** since 2004.

3. **Status of adoption of SWM bye-laws:** ULB has adopted SWM bye-laws vide MC resolution No. **118/2018** dated **18-10-2018** and has enforced these bye-laws w.e.f. **18-10-2018**.

4. **Identification of waste generators:** ULB has identified waste generators as per details below:

S.No.	Category of waste generator	Number	Approx. Waste generated (TPD)	
			Bio-degradable	Non-Biodegradable
1	Households	4350	2ton /capita/per day	8qnt. /capita/per day
2	Govt. institutions/Educational Institute			
	- School	5nos.	20kg /per day	30kg /per day
	- colleges	3nos.	30kg /per day	30kg /per day

	- Hospitals	2nos.	80kg /per day	30kg /per day
	- Offices	54nos.	2qnt. /per day	81kg /per day
	- Any other HRTC,		10kg /per day	20kg /per day
3	Private Institutions			
	- Hotels	15nos.	1qnt./per day	45kg /per day
	- Restaurants	8nos.	44.8kg/per day	16kg /per day
	- Dhabas	10nos.	49kg /per day	21kg /per day
	- Educational institutions	11nos.	70kg /per day	17kg /per day
	- (shops Lower /Upper Market etc.)	Shops- 1100 nos.	1qnt. /per day	5qnt. /per day
	- Truck,		10kg /per day	20kg /per day
	- Sabzi Mandi+ meet shops		1 ton /per day	12.4kg /per day

5. Starting of waste segregation at source: MC has installed 15 no garbage bin having with two compartment for wet and dry garbage segregation municipality purchasing blue & green color coded PP woven bags for the door to door biodegradable & non-biodegradable waste collection to the Municipal Safai Karmchari by the 15<sup>th</sup> of April.

100% source segregation in all wards of ULB shall start by 1<sup>st</sup> April 2019 months (depending on manpower)

6. Waste Collection: ULB vide order dated 30 June 2018 has started 70% and it will be made 100% by the July, 2019 door-to-door garbage collection as mandated in SWM Rules, 2016 in all wards

ULB will collect biodegradable and non-biodegradable waste in two separate bags/bins/vehicles. In addition, domestic hazardous waste is also collected separately and safely.

Collection method used by ULB- ULB is collecting solid waste on daily basis

Daily Basis

Litter bins (not dumpers) in adequate nos. has been provided by the ULB in all public places (i.e. atleast at the distance of 100mtrs.). Twin bins for collecting biodegradable & non-biodegradable waste would be installed by the 1/4/2019 after doing needful formality for purchase of bins.

7. **Transportation:** The ULB have following features in their garbage collection vehicles  
Compartmentalization of vehicle transporting biodegradable & non-biodegradable waste separately in covered vehicle, if collected on daily basis. Or have separate transportation method for segregated waste. Compartmentalization of vehicles will be done w.e.f 1/4/2019.

Vehicle under M.C. Hamirpur	5 nos.	Dumper Placer-3 Tempo-1 Jeep-1	deployed for door to door garbage collection	GPS installed in 6 Vehicles
Private Vehicle	3 nos.	Four Wheeler-3	Already deployed for door to door garbage collection	

- Segregated only SWM Plant

All the six vehicles used for transportation of waste in the ULB have GPS installed **6 Vehicles are GPS system Installed** and on remaining 3 outsourced private vehicle GPS system will be installed by the end of 31<sup>st</sup> march.

8. **Processing:** The ULB is processing its waste through following methods

S. No.	Technology/method	Capacities
1	Pit composting/windrow composting/organic waste recyclers etc.	Pit Composting (144 Nos. Pits already constructed) with a capacity of 3 tons and presently 1 ton is being dumped.
2	SCF or RDF making	Remaining waste is being sorted out by Ragpickers/kabadies. <b>(only segregated plastic is being handed over to ACC Barmana Cement Factory)</b>

The ULB have deployed **10 outsourced** workers for the operation of above facilities.

For biodegradable waste **Pit Composting (method already started)**

For non-biodegradable waste segregation of plastic being done on the site and segregated plastic to the ACC Baramana.

2. Shredder for the plastic management is being installed in this month.

Plastic bottle, tin and glass and other recyclable material is being segregated at the SWM site.

Material Recovery Facility Manure produces, Plastic 12 qnt. Handed over to ACC Barmana Cement Factory further in future segregated plastic would be shredder on the SWM site after installation of shredder machine.

The ULB will develop above facility by

- The Municipal Council Hamirpur forwarded Solid Waste Management DPR to your good office vide council letter MCH/SBM/4404 dated 09-11-2016 to speed up the collection garbage from the town. This council demand TATA-ACF trucks with 1.50cum capacity & 4.5 cum capacity Tipper Truck, Four wheelers etc.
- Presently the council is collecting the garbage from the Town through old vehicles which are running since 1998. Due to these old vehicles their function is slow so keeping in view above narrated facts. This Council wants to replace the above said vehicles but funds required for these vehicles.

9. Technology Intervention: The ULB requires following items for processing of solid waste

S.No.	Machinery required	Capacity of machinery	Remarks
1.	Composting machine	<u>1 no.</u>	Organic waste convertor for fastening composting process
2.	Shredding machine (for organic waste)	<u>1 no.</u>	Required where pit composting is being done, to fasten the process
3.	Shredding machine (for Non-biodegradable waste)	<u>1nos. installed at present</u>	Non-recyclable plastic, rags and other dry waste can be shredded through this machine for making RDF
4.	Baling machine	<u>1 no.</u>	The baling machine can be used for compressing the shredded dry material for easy storage and transportation of prepared RDF.
5.	Vibrator screen/trommel	<u>1 no. required</u>	These machines can be used for sieving of existing waste or the compost produced out of the process
6.	JCB	<u>1 no. Required</u>	
7.	incinerator	<u>1 no. Required</u>	

In addition, the ULBs shall use appropriate inoculum in pit composting to reduce the time of composting.

Funds requirement for developing proposed facility has been worked out to Rs. 6.86 crore as per DPR submitted vide letter no. 4404 MCH/SBM/2016 dated 09-09-2016.

The above funds shall be met/requested from DUD Shimla under Swachh Bharat Mission Programme or State Govt. Funds.

10. **User Charges:** Notification done on June date and Municipal Council Hamirpur has collected is Rs. 169712- / as door to door garbage place.

11. **Disposal of Final Product:** The post rejected material is being disposed on the landfill site for which retaining walls and wire-mesh would be created or erected for the construction of retaining wall and wire-mesh Rs. 80 Lakhs required.

  
Executive Officer  
Municipal Council, Hamirpur

नकल पारित प्रस्ताव क्रमांक 118/2018 दिनांक 18-10-2018

18/2018 Draft of Door to Door Garbage collection & Disposal Bye Laws -2018

डोर टू डोर कूड़ा कुलेक्शन एण्ड डिस्पोजल बायलॉज -2018 के Adopt करने बारे विचार:-

यह विषय MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION नई दिल्ली दिनांक 08 अप्रैल 2016 के अन्तर्गत सोलिड वेस्ट मैनेजमेंट रूल्ज-2016 के अनुरूप निदेशक, शहरी विकास के कार्यालय द्वारा डोर - टू-डोर कूड़ा इक्ठ्ठा करने व उसके निस्तारण के लिये बनाई गई उपविधियों सहित बैठक में प्रस्तुत हुआ। बैठक में उपस्थित सभी सदस्यों को प्रस्तावित Door to Door Garbage collection & Disposal Bye Laws -2018 की प्रतियाँ उपलब्ध करवाई गई इसके अन्तर्गत Door to Door Garbage collection के लिये अधिरोपित की जा रही मासिक शुल्क (User charges on monthly basis ) तथा इन Bye Laws की अनुपालना न होने पर Bye Laws के उल्लंघन कर्ता को किये जाने वाली दण्डराशी (Penalties) पर गहन चर्चा की गई।

विषय पर विचार विमर्श उपरान्त सर्व सम्मति से निर्णय लिया इन प्रस्तावित Door to Door Garbage collection & Disposal Bye Laws -2018 को Adopt कर लिया जावे और अधिसूचनार्थ निदेशक गिरिराज प्रिंटिंग प्रैस व निदेशक शहरी विकास को भेज दिया जावे इसके अधिरोपण बारे आम जनता से 15 दिवस के भीतर आपतियाँ एवं सुझाव मांग लिये जावे और यदि कोई भी सुझाव या आपत्ति प्राप्त न होती है तो इन्हें सर्व सम्मति से पारित समझा जावे व हि0 प्र0 प्रिंटिंग प्रैस में अधिसूचनार्थ भेज दिया जावे, प्रति निदेशक शहरी विकास को भेज दिया जावे।

नकल मुताविक असल है।



Executive Officer  
Municipal Council  
Hamirpur (H.P.)

हस्ता0

प्रधान,

नगर परिषद हमीरपुर

User charges impose by Municipal Council Hamirpur regarding collection of garbage Door to Door.

Sl. No	Category of User	User Charge on monthly basis (INR)
1	Household	60
2	Household	100
3	Commercial Complex (Dhabba, sweet shop, coffee houses, provisional stores)	350
4	Pan Shop	80
5	Tea Shop	80
6	Shops (Daily needs, cloths)	100
7	Vegetables & fruits shops (Wholesale)	1000
8	Vegetables & fruits shops (Retails)	250
9	Sweet /snacks shop (Big)	400
10	Offices (2 rooms)	100
11	Offices (3-5 rooms)	250
12	Offices (6-10rooms)	1000
13	Offices (11 – 20 rooms)	2000
14	Offices (more than 20 rooms)	2000 for 20 rooms + 100 per additional room
15	Bank	500
	Bank Floor Area > 1000 sq. feet	750
16	Govt. Schools	100
17	Private Schools up to 100 students on producing student's enrolment certificate	500
18	Private Schools (more than 100 students)	1500
19	Bakeries (small)	500
20	Bakeries (manufacturing units)	1200
21	PG Hostel / Guest House (upto 10 rooms)	500
22	PG Hostel / Guest House (11 - 20 rooms)	1500
23	PG Hostel / Guest House (21 - 30 rooms)	2500
24	PG Hostel / Guest House (more 30 rooms)	2500 for 30 rooms + 500 per additional room
25	Dharamsala	550

26	Factories (Manufacturing unit) other than notified in any other category	1500
27	Workshop (Tyre puncture shop)	100
28	Workshop (repair shop)	250
29	Workshop (repair + spare parts shop)	500
30	Workshop (vehicle showroom, repair + spare parts)	750
31	Workshop (those not touching any NH or SH)	300
32	Restaurants	1500
33	Restaurants + Bar	1700
34	Cinema Hall (Theatre, multiples)	1500
35	Govt. College	1000
36	Private College	1500
37	Hospital /Nursing Home (upto 50 beds)	1500
38	Hospital /Nursing Home (51 - 100 beds)	2000
39	Hospital /Nursing Home (more than 100 beds)	2000 + 250 per additional bed
40	Clinics	150
41	Clinics with medicines shops	250
42	Chemist shop	200
43	Laboratory	200
44	Banquet Hall/ Hotel	2000 & 2000 per trip on demand
45	Special Hotels more than 50 Rooms	15000 & 2000 per trip on demand
46	Vehicle on demand for Dumper	3000 per trip
47	Big Malls	2000 per floor
48	Meat Shops (other than subscribed with chicken waste collection vehicle)	500
49	Confectionary + Veg .Shop	250
50	Scrap Dealers	400
51	Street Vendor	100
52	Cow Dung from cattle at households	350
54	Any other establishment(s) not mentioned above	To be decided by ULB

### 1 Penalties imposed by the Municipal Council Hamirpur :-

On the violation of above said municipal Bye - laws fixed penalties are as below:

Sl. No	Offence	Municipa Council Hamirpur
1	Littering by People of residential colony	Rs 500 per day
2	Open dumping by shopkeepers	Rs 1000 per day
3	Littering/ open dumping by restaurants owners	Rs 2000 per day
4	Littering/ open dumping by Hotel Owners	Rs 2000 per day
5	Littering/ open dumping by Industries	Rs 5000 per day
6	Street Vendor like fast-food, chat, ice-cream, juice corner etc.	Rs250 per day
7	Open defecation/ urination in public place	Rs500 per offence committed
8	Disposal of dung in open space / public place	Rs 2000 per day
9	Disposal of construction & demolition waste in open space/ road side/ public place by resident	Rs 2000 per day
10	Littering of waste like dung, construction & demolition waste on road while transporting through private tractor/ vehicle	Rs 2000 per day
11	Disposal of waste water from house in non-authorized place	Rs 2000 per day
12	Disposal of sewer in non-authorized place	Rs 5000 per day
13	Not keeping of closed dust bins in adequate number & quantity by owners mention from Sl. No 2- 6	Rs 5000 per day
14	Spilling of Oil, Dust, water & other material by road side Motar, Bike, Bicycle repair mechanics	Rs 1000 per day
15	Disposal of Skin, feather, blood, flash or any other material of animal(s) by shopkeeper	Rs 2000 per day
16	Littering by pet animals like dogs, cow, etc. on road side/ open space/ community place	Rs 1000 per day
17	Littering or disposal of waste in front of Marriage hall, community place, exhibition hall, Mela ground	Rs 5000 per day
18	Encroachment of Road for by Dhabas or any other such shop and disposing of waste on road side, open space	Rs 1000 per day
19	Encroachment of Road for by fruit, vegetable local vendor and disposing of waste on road side, open space	Rs250 per day
20	Encroachment of Road Hair cutting salon and disposing of waste on road side, open space	Rs 250 per day
21	Encroachment & Disposal of construction & demolition waste in open space/ road side/ public place by Business man, shopkeepers	Rs 5000 per day
22	Disposal of waste by Private Nursing home/ hospital, Clinics, Dispensaries on road side, open space	Rs 5000 per day
23	Non-Segregation of waste at source	
i	Residents	Rs 250 for first offence and Rs 500 for second & subsequent offences in a month
ii	Shopkeepers	Rs500 for first offence and Rs1000 for second & subsequent offences in a month

iii	Restaurants owners	Rs1000 for first offence and Rs2000 for second & subsequent offences in a month
iv	Hotel Owners	Rs1500 for first offence and Rs2500 for second & subsequent offences in a month
v	Industrial Establishment	Rs3000 for first offence and Rs 5000 for second & subsequent offences in a month
vi	Sweets, snacks, fast food. Ice-creams, sugarcane & other juice and vegetables vendor carts	Rs 250 for first offence and Rs500 for second & subsequent offences in a month



हिमाचल प्रदेश HIMACHAL PRADESH



D 631721

4135  
15/3/2023

**AGREEMENT**

This agreement is executed on 14<sup>th</sup> March 2023 between Municipal Council, Hamirpur (First Party) hereinafter called MCH (which expression shall unless the context required another and different meaning including its successors & assignees) through Executive Officer, Municipal Council, Hamirpur of the one part.

AND

M/s Suntan Life, #140 Sector 6 Panchkula (Second Party) hereinafter called the firm/agency which expression shall be taken to mean and to include the said M/s Suntan Life firm, its heirs, executors, administrative representative and duly permitted assignees through its Proprietor (except when the context required another and different meaning) of the other part.

The Second Party is given Work order no. MCH/2762 Dated 16/02/2023 by the First Party for Clearing Of Legacy Waste and Land Reclamation at Waste Processing Site in Municipal Council Hamirpur in Himachal Pradesh on Design, Finance, Build & Operate Basis.

**ATTESTED**

15/3/23  
MOOL RAJ  
Notary Public  
Sub Division Hamirpur (H.P.)

*[Signature]*  
Executive Officer  
Municipal Council  
Hamirpur (H.P.)

**SUNTAN LIFE**

*[Signature]*  
Prop.

3558

18

657

13-3-23

पुनर्जाति 140/6 कागज (पुनर्जाति)

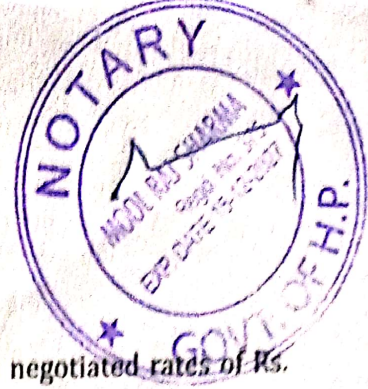
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MUKHTIAR SINGH PATHANIA  
S.V. FATEHPUR  
Teh. Fatehpur Kanara (H.P.)

1004  
10-3-23



1004  
10-3-23



The terms and conditions of agreement are as under: -

1. The period of the contract will be for One Year on the negotiated rates of Rs. 870.00 Per Ton during which time frame the 2<sup>nd</sup> party is to clear the legacy waste from the site scientifically. The period may be extended beyond 1 year till the clearance of all legacy waste on the satisfactory performance of the 2<sup>nd</sup> Party.
2. The agency has to excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines /any other equipment at their cost.
3. The agency shall take necessary steps and processes to minimize environmental pollution while carrying out remediation/ reclamation of legacy waste at the Dumpsite. The agency shall take all reasonable steps to ensure that there is control of odour, dust, leachate, flies, rodents and bird menace and fire hazards in and around the Hamirpur Dumpsite during the period of reclamation.
4. The agency shall ensure processing of the Legacy Waste in accordance with CPCB (Central Pollution Control Board) guidelines for handling Legacy Waste.
5. The agency shall set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumping site and the adjacent areas.
6. The agency shall provide on-site storage facility for various fractions of reclaimed Waste in connivance of MC Hamirpur.
7. The agency shall make reasonable endeavors to maximize the utilization of the Waste from the Hamirpur Dumpsite and for this purpose shall ensure that at least 80% of the Waste is utilized/ reused by the agency so as to produce products/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
8. The agency shall deal with pre-processing outputs such as RDF.

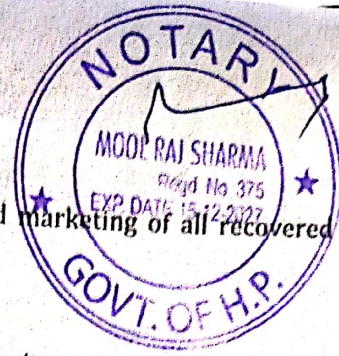
**ATTESTED**

MOOL RAJ 15/8/23  
Notary Public  
Sub Division Hamirpur (H.P.)

*[Signature]*  
Executive Officer  
Municipal Council  
Hamirpur (H.P.)

**SUNTA LIFE**

*[Signature]*  
Prop.



9. The agency shall be responsible for the sale and marketing of all recovered materials to appropriate vendors.
10. The agency shall set up weighbridge of desired capacity to measure the quantity of various components of waste at dumpsite, processed in terms of sorting and segregated materials, RDF, compost material, and inerts going out of the Dumpsite.
11. The agency shall deploy necessary manpower, machinery, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separating, segregating and storing for the operation of the plant.
12. For continuous and reliable operations of the entire system, the agency shall have backup machinery in case of any breakdown.
13. The agency shall provide security arrangements for the planned project site, machineries, equipment etc. at their own cost.
14. Legacy C&D waste if found during excavation, sorting/segregation shall be the sole responsibility of the agency. The agency shall be free to explore alternate uses for C&D waste as per the C&D Waste Rules, 2016.
15. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found, during excavation, sorting or segregation shall be handled as per the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.
16. The agency shall handover any domestic hazardous waste/ biomedical waste if found during excavation, sorting/segregation to the nearest biomedical/ hazardous waste facility in connivance of MC Hamirpur. This waste shall be handled as per Biomedical Waste Management Rules, 2016.

**ATTESTED**

MOOL RAJ  
Notary Public  
Sub Division Hamirpur (H.P.)

*[Signature]*  
Executive Officer  
Municipal Council  
Hamirpur (H.P.)

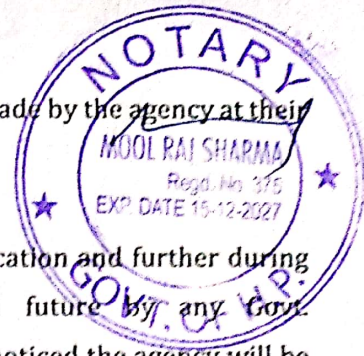
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17. The Capital investment on the infrastructure will be made by the agency at their own cost.
18. The Agency has to do the work strictly as per specification and further during the inspection of work/testing at any time in future by any Govt. Department/Agency, If any deficiency in the work is noticed the agency will be responsible.
19. The Agency's scope of work can be increased depending upon the performance, at any time by the competent Authority.
20. The Agency will have to submit performance guarantee of an amount of 5% of estimated tender value within 15 days of issuance of Letter Of Award (LOA).
21. For Bio-remediation, payment will be made on the net amount of waste extracted for reclamation by the agency on monthly basis. Payment will be made through RTGS for which Agency will furnish bank account details
22. The Agency will maintain daily log book based on the receipt generated by the weigh bridge as arranged by the agency at designated place & the same will be verified by the concerned JE & Sanitary supervisor and will submit the report along with the bill. The MC shall assist in desired clearances or the handover of the dumpsite for onward infrastructural setup by the agency.
23. The agency will obtain necessary approvals/NOC form the concerned departments, if required.
24. The Agency will provide the safety gear equipment /PPE to all their employees working at the legacy waste plant at their own cost, failing which necessary action will be initiated.
25. The agency shall remove machineries installed from the site after completion of the work and handover the site to MC Hamirpur.

**ATTESTED**

MOOL RAJ  
Notary Public  
Sub Division Hamirpur (H.P.)

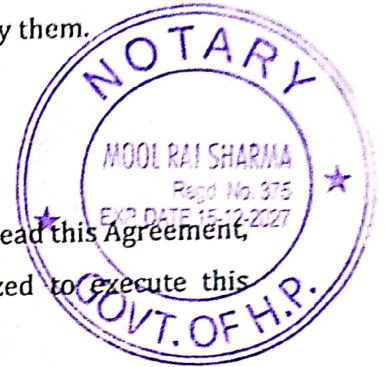
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Executive Officer  
Municipal Council  
Hamirpur (H.P.)

**SUNTAN (LIFE)**

*[Signature]*  
S.P.

27. If any malpractice is observed in this on behalf of second party, penalty shall be imposed as found to be reasonable by EO, MC HAMIRPUR, until 2 instances. If malpractice is observed third time, Director, Urban Development Department, HP may take further decision in the matter and may even cancel the work & initiate legal action against the Concessionaire which may also include blacklisting.

28. In case of any dispute between the parties, The Director Urban Development Department shall be the sole arbitrator, whose decision shall be final and binding on both the parties. In case of matters and disputes arising there under, the appropriate courts shall have jurisdiction to entertain and try them.



By execution hereof, the signor hereby certifies that he has read this Agreement, including the Schedule hereto and that he is duly authorized to execute this Agreement on behalf of the First & Second Party.

**Signed Sealed & delivered:-**

Witness

Budhi Sur  
~~Budhi Sur~~ S.A. 18817  
 M.C Hamirpur

Witness

Sumit #39 friend  
Enclave Patials

First Party

[Signature]  
 Executive Officer  
 Municipal Council  
 Hamirpur (H.P.)

Second Party

SHARVA GAHOTRA  
 Proprietor  
**SUNTAN LIFE**

Ankit Sharma  
 15/12/23

[Signature]

S. No. 4135  
 Certified that above Affidavit/Documents  
 Declared before me on 15/12/23 by Sh./Smt. Enclave Patials  
 who is identified by Sh. Ankit Sharma  
 who is personally known to me  
 The contents of above documents affidavits  
 has been readover and explained to the  
 executant/deponent

[Signature]  
 MOOL RAI SHARMA  
 NOTARY PUBLIC  
 Sub. Division Hamirpur (H.P.)

[Signature]  
 मनोज कुमार मिन्हास  
 अध्यक्ष  
 नगर परिषद हमीरपुर  
 (हि०प्र०) पिन-177001

**ATTESTED**

15/12/23  
 MOOL RAJ  
 Notary Public  
 Sub Division Hamirpur (H.P.)



राष्ट्रीय प्रौद्योगिकी संस्थान हमीरपुर  
हमीरपुर (हि.प्र.) - 177 005 (भारत)  
NATIONAL INSTITUTE OF TECHNOLOGY HAMIRPUR  
HAMIRPUR (H.P.) - 177 005 (INDIA)

(An Institute of National Importance under Ministry of HRD)

{OFFICE OF CIVIL ENGINEERING DEPARTMENT}

No. NIT/HMR/CED/ 2024/744

Dated: 18/10/2024

To

Executive Officer  
Municipal Council  
Hamirpur

Subject:- Report - Quantification of Legacy Waste at SWM site Hamirpur

Sir

This is in reference to letter no – MCH/Quantification legacy Waste/703 dated 26/06/2024 from your office regarding the Quantification of Legacy Waste at Solid Waste Management site Hamirpur.

Please find enclosed the report (2 copies) regarding the mentioned subject.

Consultants

Dr S S Katoch

Dr Chander Prakash

Dr H K Vinayak

Head  
Deptt. of Civil Engg.,  
NIT, Hamirpur (HP).

Encl. As above

**LEGACY WASTE QUANTIFICATION  
OF  
SOLID WASTE MANAGEMENT SITE  
HAMIRPUR**

**SUBMITTED TO:  
EXECUTIVE OFFICER  
MUNICIPAL COUNCIL HAMIPRUR**

**SUBMITTED BY:  
DR. S S KATOCH  
DR. CHANDER PRAKASH  
DR. HEMANT KUMAR VINAYAK**



**NATIONAL INSTITUTE OF TECHNOLOGY HAMIRPUR – 177005**

**OCTOBER 2024**

## LEGACY WASTE QUANTIFICATION OF SOLID WASTE MANAGEMENT SITE HAMIRPUR

### 1. Introduction

- a. This report is being prepared in response to letter received from Municipal Council Hamirpur vide no –MCH/Quantification Legacy Waste/703 dated 26-6-2024.
- b. The waste collection /dumping at the designated site has been carried out since 2011 as learnt from the staff of the Municipal Council Hamirpur involved in waste management.
- c. The report presents the estimated weight of the legacy waste at Solid Waste Management Site, Hamirpur.
- d. The estimate of legacy waste weight is based on the volume of legacy waste computed from the contour maps prepared by topographic surveying carried out on 1<sup>st</sup> August 2024 using Total Station.
- e. The density of the legacy waste is assumed as 1.2 t/m<sup>3</sup> based on the following references.
  - i. [https://greentribunal.gov.in/sites/default/files/news\\_updates/Inspection%20Report%20of%20CPCB%20in%20M.A.No.\\_%2080-2015%20\(page%20nos.%20561-618\).pdf](https://greentribunal.gov.in/sites/default/files/news_updates/Inspection%20Report%20of%20CPCB%20in%20M.A.No._%2080-2015%20(page%20nos.%20561-618).pdf)
  - ii. <https://mohua.gov.in/upload/uploadfiles/files/Part2.pdf> clause 4.5.2.2
- f. The estimation of the legacy waste is based on the assumed density of legacy waste established in the available literature. Also, the surficial undulation is assumed as average uniform depth. The estimation is reported to be true to the best of ±5%.

2. **Site Condition** – The legacy waste management site Hamirpur is shown in Figure as follows



Solid Waste Management site

3. **Topographic Survey** The quantity of legacy waste was estimated by carrying out the field topographic surveying of the landfill area using Total Station.



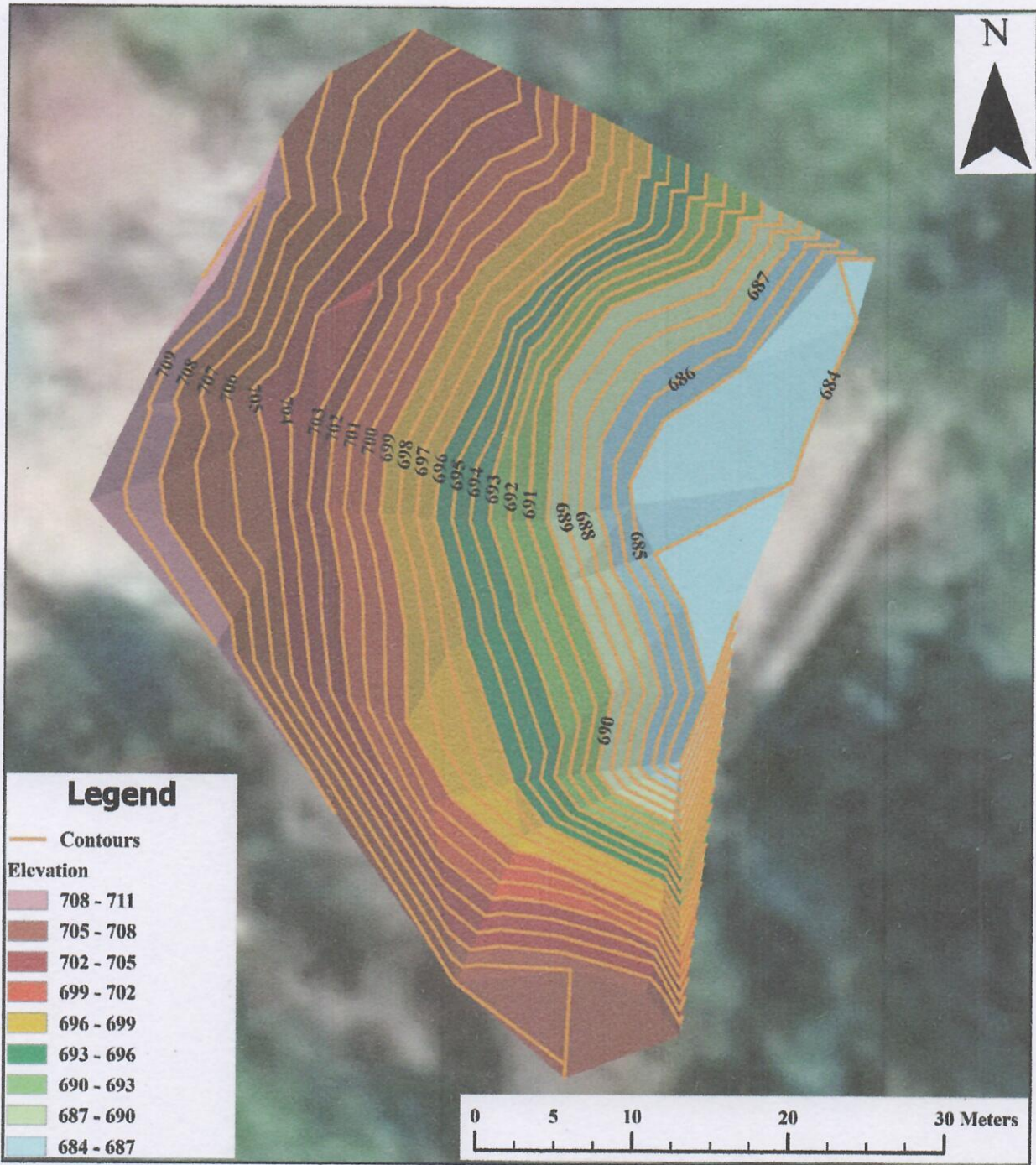
4. **Volume Estimation:** The approximate volume of the legacy waste computed from topographic survey and other field measurements and observations is  $8,026 \pm 5\% \text{ m}^3 = 7,625 \text{ m}^3$  to  $8,428 \text{ m}^3$ .  
The volume estimation for legacy waste was carried out using the following steps.
- i. First, the contours for existing legacy waste were prepared by the topographic survey to the best of the field measurement.
  - ii. To find out the volume of the legacy waste surface differencing technique using ArcGIS Pro was carried out.
  - iii. For surface differencing, two three-dimensional surfaces are required, viz. (i) one for the current legacy waste and (ii) the other before the dumping of the legacy waste as the reference surface.
  - iv. The existing surface of legacy waste was generated by plotting the contour map with the help of field topographic surveying using Total Station.
  - v. The reference surface is generated from ground points and assumes a vertical depth of 10m (assumed from the height of the Retaining wall constructed to retain the solid waste) at the central locations of the legacy waste and decreases towards the periphery and zero at the outer periphery where legacy waste and ground surface are coinciding.

5. **Weight of Legacy Waste:** The density of the legacy waste for a prolonged time is  $1.2 \text{ ton/m}^3$ . Hence, the estimated weight of legacy waste at this site is approximately **9,150 to 10,114 tons** (rounded off – **9,150 – 10,150 tons**) as computed from the estimated volume.

#### 6. Steps for reduction of waste

1. Compostable waste can be reduced by the use of a compost accelerator.
2. The non-compostable legacy waste can be reduced to RDF/blocks/other useful products.

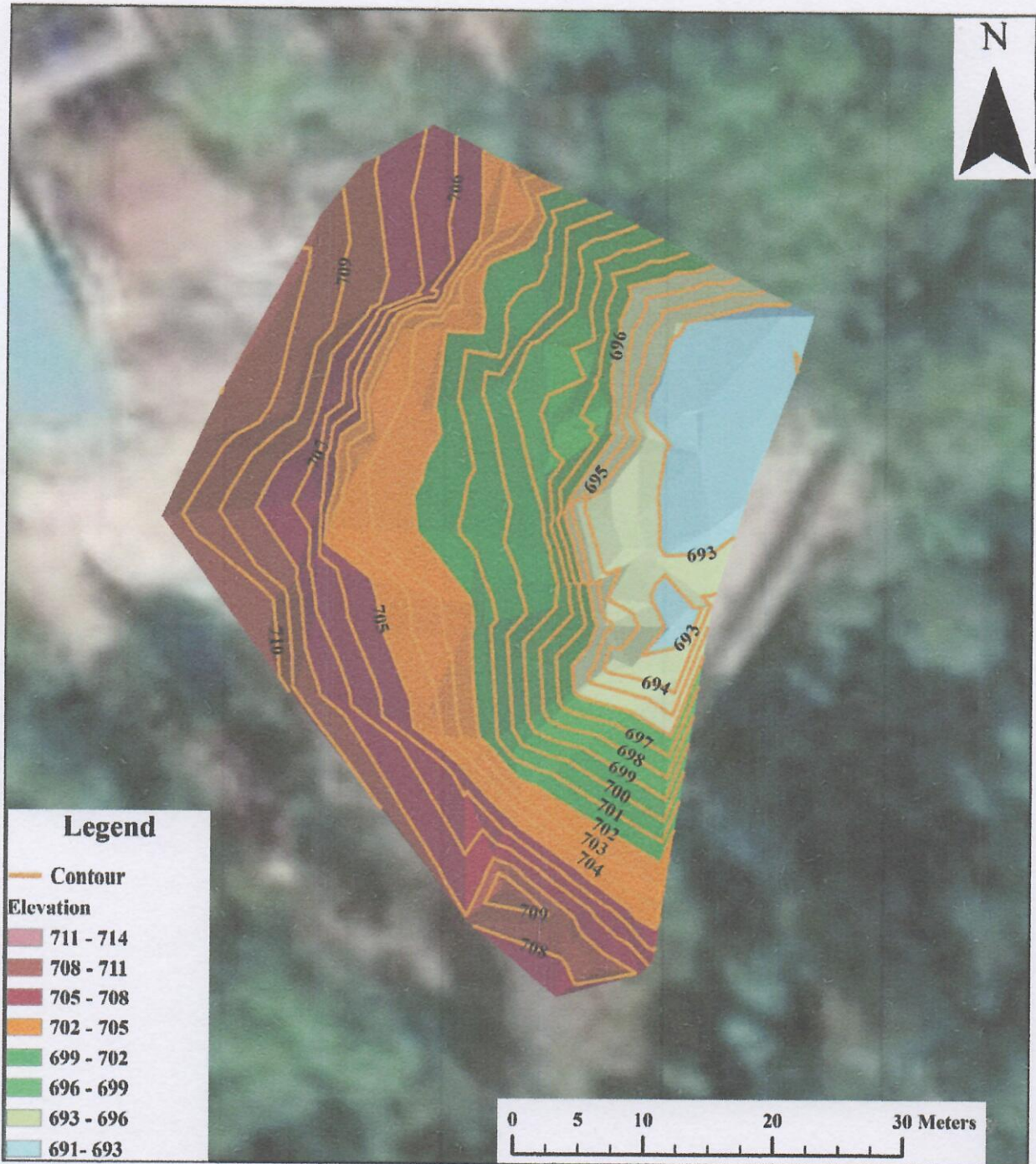




**Reference Ground Tin Surface and Contour Map  
Solid Waste Management Plant  
Dugneri, Hamirpur**

Dr. Chander Prakash  
Associate Professor  
Department of Civil Engineering  
NIT Hamirpur HP-177005  
+91-9418059062

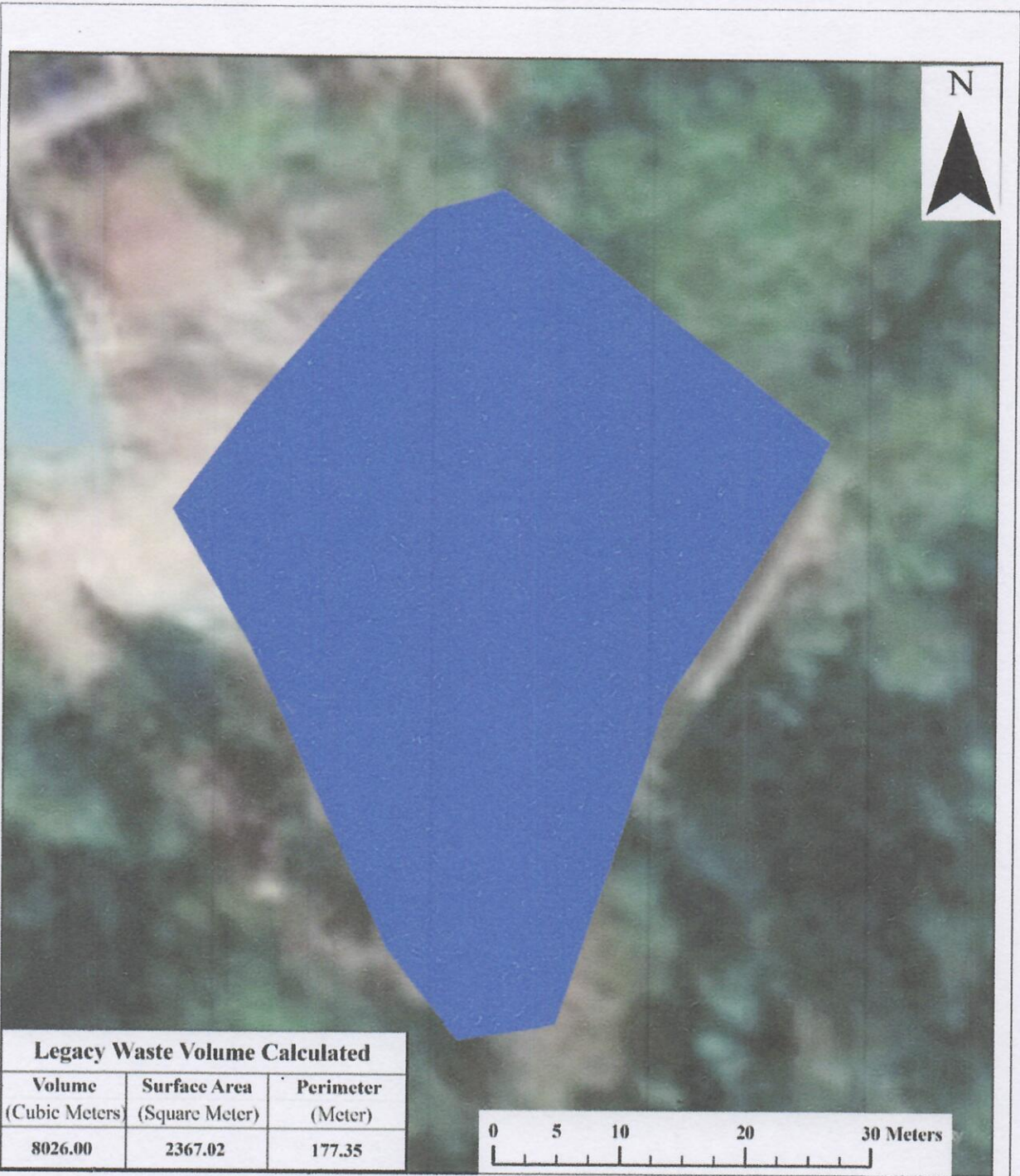
October 2024



**Legacy Waste Tin Surface and Contours  
Solid Waste Management Plant  
Dugneri, Hamirpur**

Dr. Chander Prakash  
Associate Professor  
Department of Civil Engineering  
NIT Hamirpur HP-177005  
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October 2024



**Legacy Waste Volume Computed  
Solid Waste Management Plant  
Dugneri, Hamirpur**

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**October 2024**